

>Title: Bills laid on the table of the House, passed by the Parliament during the 1st Session of 12th Lok Sabha and assented (1) The Finance Bill, 1998; (2) The Appropriation (Railways) Vote on Account Bill, 1998; (3) The Appropriation (Railways) Bill, 1998; (4) The Contingency Fund of India (Amendment) Bill, 1998;(5) The Appropriation (Vote on Account) Bill, 1998; (6) The Appropriation Bill, 1998; and (7) The Income-Tax (Amendment) Bill, 1998.

SECRETARY-GENERAL: Sir, I lay on the Table the following seven Bills passed by the Houses of Parliament during the last Session and assented to since a report was last made to the House on the 20th November, 1997:-

- (1) The Finance Bill, 1998;
- (2) The Appropriation (Railways) Vote on Account Bill, 1998;
- (3) The Appropriation (Railways) Bill, 1998;
- (4) The Contingency Fund of India (Amendment) Bill, 1998;
- (5) The Appropriation (Vote on Account) Bill, 1998;
- (6) The Appropriation Bill, 1998; and
- (7) The Income-tax (Amendment) Bill, 1998.

12.02-1/2

PARLIAMENTARY COMMITTEES--SUMMARY OF WORK - LAID

SECRETARY-GENERAL: Sir, I lay on the Table a copy each of the following:-

- (i) 'Parliamentary Committees (other than Financial and Departmentally related Standing Committees) Summary of work' (Hindi and English versions) pertaining to the period from 1 June, 1996 to 31 May, 1997; and
- (ii) 'Parliamentary Committees (other than Financial and Departmentally related Standing Committees) Summary of Work' (Hindi and English versions) pertaining to the period from 1 June, 1997 to 4 December, 1997.

12.03 hrs.

STANDING COMMITTEE ON ENERGY - LAID

Nineteenth Report

SECRETARY-GENERAL: Sir, I lay on the Table a copy of the Nineteenth Report (Hindi and English versions) of the Standing Committee on Energy (1997-98) on the subject "The Electricity Laws (Amendment) Bill, 1997".

The Report was presented to hon. Speaker of Eleventh Lok Sabha under direction 71A(1) and was printed and circulated under rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

12.04 hrs.

ELECTION TO COMMITTEES

- (i) Central Advisory Committee for National Cadet Corps

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR): I beg to move :

"That in pursuance of Section 12(1)(i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as Members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of Section 12(1)(i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as Members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to other provisions of the said Act."

The motion was adopted.

(ii) Advisory Council of Delhi Development Authority

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): I beg to move:

"That in pursuance of Section 5(2)(h) of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to other provisions of the Act."

MR. SPEAKER: The question is:

"That in pursuance of Section 5(2)(h) of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to other provisions of the Act."

The motion was adopted.
